



भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹14,800-Crore (Face Value).

Table with columns: Sr. No., State/UT, Amount to be raised (₹ Crore), Tenure (Year), Type of Auction. Lists auctions for Bihar, Chhattisgarh, Gujarat, Jammu and Kashmir, Kerala, Madhya Pradesh, Manipur, Mizoram, Tamil Nadu, and Uttar Pradesh.

The Auction will be conducted on the Reserve Bank of India Core Banking Solution (E-Kuber) system on June 09, 2026 (Tuesday). Individual investors can place bids in the non-competitive scheme through the Retail Direct portal (https://retaildirect.org.in).

For further details, please refer to RBI press release dated June 05, 2026 (Friday) on RBI website: www.rbi.org.in

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRIMEZONE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: Sr. No., Particulars, Details. Includes information about the corporate debtor, registered office, and insolvency commencement date.

1. Name of Corporate Debtor: PRIMEZONE DEVELOPERS PRIVATE LIMITED

2. Date of incorporation of corporate debtor: 07.02.2011

3. Authority under which corporate debtor is incorporated/registered: Registrar of Companies, Delhi II

4. Corporate Identity No./Limited Liability Identification No. of corporate debtor: U45400HR2011PTC042024

5. Address of the registered office and principal office (if any) of corporate debtor: 105-110, Main Market Sector-6, Urban Estate, Karnal, Haryana-132001

6. Insolvency commencement date in respect of corporate debtor: 05-06-2026

7. Estimated date of closure of insolvency resolution process: 01-12-2026

8. Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Hemanshu Jethley (IBBI/IPA-01/IP-002/19/2017-2018/10457)

9. Address and e-mail of the interim resolution professional, as registered with the Board: SCO-118, 1st Floor, NAC, Manimajra, Chandigarh-160101

10. Address and e-mail to be used for correspondence with the interim resolution professional: SCO-118, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101

11. Last date for submission of claims: 19-06-2026

12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Name of the class(es) - Homebuyers

13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): 1. Mr. Deepankar Sharma (IBBI/IPA-01/IP-002/20/2022-2021/13418)

2. Mr. Khushvinder Singh (IBBI/IPA-02/IP-008/20/2021/12833)

3. Mr. Rajiv Khurana (IBBI/IPA-01/IP-001/26/2017-18/10268)

14. (a) Web link: https://www.ibbi.gov.in/downloads/Please refer Note 1 given below for applicable forms

(b) Details are in (13) above

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench has ordered the commencement of the Corporate Insolvency Resolution Process of Primezone Developers Private Limited on 05-06-2026.

The Creditors of Primezone Developers Private Limited are hereby called upon to submit their claims with proof or before 19th June, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by Electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means, a financial creditor being to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Homebuyers) in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1 Form-F for claims by Operational Creditors (except Workmen and employees)

Form-C for Claims by Financial Creditors

Form-D for Claims by Workmen and Employees

Form-E for Claims by Authorized Representative of the class (Homebuyers)

Form-F for Claims by Creditors who are not financial creditors and operational creditors. Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Sd/- Hemanshu Jethley (Reg. No. IBBI/IPA-01/IP-002/19/2017-2018/10457)

Interim Resolution Professional in the matter of M/s Primezone Developers Private Limited

Date: 08.06.2026 Place: Chandigarh

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S BLACKBERRY OVERSEAS PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: Sr. No., Particulars, Details. Includes information about the corporate debtor, registered office, and insolvency commencement date.

1. Name of Corporate Debtor: BLACKBERRY OVERSEAS PRIVATE LIMITED

2. Date of incorporation of corporate debtor: 02.12.2026

3. Authority under which corporate debtor is incorporated/registered: Registrar of Companies, Delhi II

4. Corporate Identity No./Limited Liability Identification No. of corporate debtor: U51990DL2010PTC329742

5. Address of the registered office and principal office (if any) of corporate debtor: Registered Office: G-11, North Square Mall, Netaji Park, Sector-29, Connaught Place, New Delhi-110029

6. Insolvency commencement date in respect of corporate debtor: 03.06.2026

7. Estimated date of closure of insolvency resolution process: 02.12.2026

8. Name and registration number of the insolvency professional acting as interim resolution professional: Name: Ms. Bhavna Bansal (IBBI/IPA-01/IP-002/20/2021-2021/10457)

9. Address and e-mail of the interim resolution professional, as registered with the Board: Address: A-198, Uda Park, Manimajra, Chandigarh-160101

10. Address and e-mail to be used for correspondence with the interim resolution professional: A-198, Uda Park, Manimajra, Chandigarh-160101

11. Last date for submission of claims: 19.06.2026

12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable

13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable

14. (a) Relevant Forms and (b) Details are in (13) above

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-VI has ordered the commencement of a Corporate Insolvency Resolution Process of M/s BLACKBERRY OVERSEAS PRIVATE LIMITED on 03.06.2026.

The Creditors of M/s BLACKBERRY OVERSEAS PRIVATE LIMITED are hereby called upon to submit their claims with proof or before 19th June, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by Electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Bhavna Bansal (Interim Resolution Professional) For M/s BLACKBERRY OVERSEAS PRIVATE LIMITED (IBBI Registration Number: IBBI/IPA-01/IP-002/20/2021-2021/10457)

Place: New Delhi Date: 08.06.2026

SRF LISTED

Registered Office - Unit Nos. 236 & 237, 2nd Floor, DLF Galleria, Mayapuri Phase, Noida Link Road, Mayapuri Vihar Phase, Extension, Delhi - 110019

Notice is hereby given that the following share certificates have been reported as lost/stolen and the company intends to issue duplicate certificate in lieu thereof, in due course. Any person who has a valid claim on said shares should lodge such claim with the company at its registered office on 15.06.2026.

Name of the Holder/Claimant Folio No. No. of Shares (Rs. 1/-)

Share Number Distinctive No.

1. Mr. Ranjit Singh Kohli R0010427 5 333392 16392057 16392061

2. Mrs. Ranjit Singh Kohli R0010427 1 333393 16392058 16392062

3. Mrs. Ranjit Singh Kohli R0010427 50 482789 24411768 24411818

4. Mrs. Ranjit Singh Kohli R0010427 1 482790 24411769 24411819

5. Mrs. Ranjit Singh Kohli R0010427 1 482791 24411770 24411820

6. Mrs. Ranjit Singh Kohli R0010427 1 482792 24411771 24411821

7. Mrs. Ranjit Singh Kohli R0010427 1 482793 24411772 24411822

8. Mrs. Ranjit Singh Kohli R0010427 1 482794 24411773 24411823

9. Mrs. Ranjit Singh Kohli R0010427 1 482795 24411774 24411824

10. Mrs. Ranjit Singh Kohli R0010427 1 482796 24411775 24411825

11. Mrs. Ranjit Singh Kohli R0010427 1 482797 24411776 24411826

12. Mrs. Ranjit Singh Kohli R0010427 1 482798 24411777 24411827

13. Mrs. Ranjit Singh Kohli R0010427 1 482799 24411778 24411828

14. Mrs. Ranjit Singh Kohli R0010427 1 482800 24411779 24411829

15. Mrs. Ranjit Singh Kohli R0010427 1 482801 24411780 24411830

16. Mrs. Ranjit Singh Kohli R0010427 1 482802 24411781 24411831

17. Mrs. Ranjit Singh Kohli R0010427 1 482803 24411782 24411832

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24. Mrs. Ranjit Singh Kohli R0010427 1 482810 24411789 24411839

25. Mrs. Ranjit Singh Kohli R0010427 1 482811 24411790 24411840

26. Mrs. Ranjit Singh Kohli R0010427 1 482812 24411791 24411841

27. Mrs. Ranjit Singh Kohli R0010427 1 482813 24411792 24411842

28. Mrs. Ranjit Singh Kohli R0010427 1 482814 24411793 24411843

29. Mrs. Ranjit Singh Kohli R0010427 1 482815 24411794 24411844

30. Mrs. Ranjit Singh Kohli R0010427 1 482816 24411795 24411845

31. Mrs. Ranjit Singh Kohli R0010427 1 482817 24411796 24411846

32. Mrs. Ranjit Singh Kohli R0010427 1 482818 24411797 24411847

33. Mrs. Ranjit Singh Kohli R0010427 1 482819 24411798 24411848

34. Mrs. Ranjit Singh Kohli R0010427 1 482820 24411799 24411849

35. Mrs. Ranjit Singh Kohli R0010427 1 482821 24411800 24411850

36. Mrs. Ranjit Singh Kohli R0010427 1 482822 24411801 24411851

37. Mrs. Ranjit Singh Kohli R0010427 1 482823 24411802 24411852

38. Mrs. Ranjit Singh Kohli R0010427 1 482824 24411803 24411853

39. Mrs. Ranjit Singh Kohli R0010427 1 482825 24411804 24411854

40. Mrs. Ranjit Singh Kohli R0010427 1 482826 24411805 24411855

41. Mrs. Ranjit Singh Kohli R0010427 1 482827 24411806 24411856

42. Mrs. Ranjit Singh Kohli R0010427 1 482828 24411807 24411857

43. Mrs. Ranjit Singh Kohli R0010427 1 482829 24411808 24411858

44. Mrs. Ranjit Singh Kohli R0010427 1 482830 24411809 24411859

45. Mrs. Ranjit Singh Kohli R0010427 1 482831 24411810 24411860

46. Mrs. Ranjit Singh Kohli R0010427 1 482832 24411811 24411861

47. Mrs. Ranjit Singh Kohli R0010427 1 482833 24411812 24411862

48. Mrs. Ranjit Singh Kohli R0010427 1 482834 24411813 24411863

49. Mrs. Ranjit Singh Kohli R0010427 1 482835 24411814 24411864

50. Mrs. Ranjit Singh Kohli R0010427 1 482836 24411815 24411865

51. Mrs. Ranjit Singh Kohli R0010427 1 482837 24411816 24411866

52. Mrs. Ranjit Singh Kohli R0010427 1 482838 24411817 24411867

ARAVALI SECURITIES & FINANCE LIMITED

(INCORPORATED IN INDIA) REGD. OFFICE: Rider House, Ground Floor, Plot No. 136, Sector-44, Gurgaon-122003

Website: www.aravaliinvestments.com, Email: info@aravaliinvestments.com

NOTICE OF 48TH ANNUAL GENERAL MEETING

BOOK CLOSURE AND REMOTE-VOTING INFORMATION

NOTICE is hereby given that the 48th Annual General Meeting ("AGM") of the Members of Aravali Securities & Finance Limited will be held on Saturday, July 04, 2026 at 12:00 Noon (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), to transact the business as set out in the Notice convening the AGM.

The AGM will be held through VCOAVM in compliance with the applicable provisions of the Companies Act, 2013 read with the Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and the circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") permitting holding of AGM through VCOAVM facility, without physical presence of the Members at a common venue. The Registered Office of the Company shall be deemed to be the venue for the AGM.

In compliance with the aforesaid Circulars, the Notice of AGM and the Annual Report for the Financial Year ended March 31, 2026 have been sent only through electronic mode to those Members whose e-mail addresses are registered with the Company. The Notice of AGM and Annual Report are also available on the website of the Company at www.aravaliinvestments.com or on the website of BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

NOTICE is further given pursuant to Section 91 of the Companies Act, 2013 and applicable Rules made thereunder that the Register of Members and Share Transfer Books of the Company shall remain closed from Sunday, June 28, 2026 to Saturday, July 04, 2026 (both days inclusive) for the purpose of the AGM.

NOTICE is also given pursuant to Section 105 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, that the Company has provided remote-voting facility to its Members in respect of the business to be transacted at the AGM through NSDL.

The remote-voting period shall commence on Wednesday, July 01, 2026 at 9:00 A.M. (IST) and shall end on Friday, July 03, 2026 at 5:00 P.M. (IST). The remote-voting module shall thereafter be disabled and no voting shall be allowed beyond the said date and time.

The cut-off date for determining the eligibility of Members to vote through remote-voting or e-voting during the AGM on Saturday, June 27, 2026. Persons whose names are recorded in the Register of Members and the holder of shares as on the cut-off date (i.e. June 27, 2026), may obtain the login ID and password by sending a request or to the Registrar and Share Transfer Agent, Skyline Financial Services Private Limited. However, if a member is already registered with NSDL, receiving e-voting, then such Member may use the existing User ID and password for casting the vote.

Members of the AGM through VCOAVM facility and who have not cast their vote through remote-voting shall be eligible to cast their vote through e-voting system during the AGM. Members who have cast their votes through remote-voting prior to the AGM may also attend the AGM through VCOAVM facility and cast their vote again during the AGM. Members attending the AGM through VCOAVM shall be entitled for the purpose of reckoning the number of shares under Section 103 of the Companies Act, 2013.

The detailed procedure for remote-voting and attending the AGM through VCOAVM is provided in the e-Voting AGM. Members of the AGM through VCOAVM facility and who have not cast their vote through remote-voting shall be eligible to cast their vote through e-voting system during the AGM. Members who have cast their votes through remote-voting prior to the AGM may also attend the AGM through VCOAVM facility and cast their vote again during the AGM. Members attending the AGM through VCOAVM shall be entitled for the purpose of reckoning the number of shares under Section 103 of the Companies Act, 2013.

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In case of any queries/irregularities relating to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available under the download section of www.evotingindia.com or contact NSDL at free no. 1800-222-990.

Members holding shares in physical form and who have not registered their e-mail addresses with the Company for the purpose of remote-voting, are entitled to cast their vote again during the AGM. Members holding shares in dematerialized form may update their e-mail addresses with their respective Depository Participants.

Any query/irregularity relating to the AGM or remote-voting may be addressed to: The Aarkashika Group, Aravali Securities & Finance Limited, Plot No. 136, Ground Floor, Rider House, Sector-44, Gurgaon-122003, Haryana. Phone: +91-124-4284571/4284582/4284583. Email: companysecretary@aravaliinvestments.com

By order of the Board For Aravali Securities & Finance Limited

(Name of the Company Secretary and Compliance Officer)

Aarkashika Jaiswal (Company Secretary and Compliance Officer)

Place: Gurgaon Date: 06.06.2026

ARAVALI SECURITIES & FINANCE LIMITED

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Members of the AGM through VCOAVM facility and who have not cast their vote

